

The Rajya Sabha Secretariat Right to Information (Regulation of Fee and Cost) Rules, 2005¹

In exercise of the powers conferred by sub-section (2)(i), (ii) and (iii) of Section 28 of the Right to Information Act, 2005 (22 of 2005), the Chairman, Rajya Sabha hereby makes the following rules, namely:—

1. Short title and commencement.—(1) These rules may be called the Rajya Sabha Secretariat Right to Information (Regulation of Fee and Cost) Rules, 2005.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Definitions.—In the rules, unless the context otherwise requires,—

(a) 'Act' means the Right to Information Act, 2005;

(b) 'Section' means section of the Act; and

(c) all other words and expressions used herein but not defined and defined in the Act shall have the meanings assigned to them in the Act.

3. A request for obtaining information under sub-section (1) of Section 6 shall be accompanied by an application fee of Rupees Ten by way of cash against proper receipt ²[or by Money Order or Indian Postal Order] or by demand draft or bankers cheque payable to the Drawing and Disbursing Officer, Rajya Sabha Secretariat.

4. For providing the information under sub-section (1) of Section 7, the fee shall be charged by way of cash against proper receipt ³[or by Money Order or Indian Postal Order] or by demand draft or bankers cheque payable to the Drawing and Disbursing Officer, Rajya Sabha Secretariat at the following rates:—

(a) rupees two for each page (in A-4 or A-3 size paper) created or copied;

(b) actual charge or cost price of a copy in larger size paper;

(c) actual cost or price of samples or models; and

(d) for inspection of records, no fee for the first hour, and a fee of Rupees Five for each subsequent hour (or fraction thereof).

5. For providing the information under sub-section (5) of Section 7, the fee shall be charged by way of cash against proper receipt ⁴[or by Money Order or Indian Postal Order] or by demand draft or bankers cheques payable to the Drawing and Disbursing Officer of the Rajya Sabha Secretariat at the following rates:—

(a) for information provided in diskette or floppy Rupees Fifty per diskette or floppy; and

1. Rajya Sabha Secretariat, Noti. No. G.S.R. 748(E), dated 27 December, 2005, published in the Gazette of India, Extra., Part II, Section 3(i), dated 27th December, 2005, p. 2, No. 536.

2. *Ins.* by G.S.R. 665(E), dt. 25 October, 2006 (w.e.f. 25-10-2006).

3. *Ins.* by G.S.R. 665(E), dt. 25 October, 2006 (w.e.f. 25-10-2006).

4. *Ins.* by G.S.R. 665(E), dt. 25 October, 2006 (w.e.f. 25-10-2006).

(b) for information provided in printed form at the price fixed for such publication or Rupees Two per page of photocopy for extracts from the publication.
